

imposed by the management with effect from 22nd July, 1992 pending review of the manpower position.

(c) At present, seven air taxi operators as per details given below, have been permitted to operate their services:

1. M/s Indian International Airways Pvt. Ltd.
2. M/s Delhi Gulf Airways Services Pvt. Ltd.
3. M/s U.B. Air Private Ltd.
4. M/s Trans Bharat Aviation Pvt. Ltd.
5. M/s Continental Air Pvt. Ltd.
6. M/s. Jagson Airlines.
7. M/s East West, Travel & Trade Ltd.

(d) Yes, Sir.

#### **Excessive Import of certain drugs**

4180. SHRI ABDUL SAMAD SIDDIQUI: Will the Minister of COMMERCE be pleased to state:

(a) whether the allegations of excessive imports than actual requirement for actual production of Ethambutol, Rifampicin, Cephalexin and several other drugs have been received against a leading producer;

(b) whether it is a fact that his Ministry has failed to give the details of total imports of raw materials for export production of the above drugs, total exports, FOB value of exports CIF import contents, CCS paid from the year 1987-88 onwards and as a result the company has cheated the exchequer by crores of rupee with tie-up of certain beaurocrats of his Ministry;

(c) what are the full facts of this case and what is the stage at which the matter stands; and

(d) whether it is a fact that no action can be taken for excessive import made by this company in the

past against advance licences and open general licences having announced the new Exim policy?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a)

Yes, Sir. We have received a report from Ministry of Law, Justice & Company Affairs and the matters is being looked into by Ministry of Finance.

(b) No, Sir. Advance Licences were granted on the basis of standard input-output norms published in Appendix 13C.

(c) and (d) The matter is being looked into by Ministry of Finance.

#### **Trade interest of Tibetan Refugees**

4181. SHRI CHHOTUBHAI PATEL: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the trade interest of the Tibetan refugees is likely to be adversely affected because of the memorandum signed between Government of India and China; and

(b) if so, what steps are being taken by Government for safeguarding the trade interests of the Tibetan refugees?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a)  
No, Sir.

(b) Does not arise.

#### **Recommendations of Seven Member Committee for Boosting Exports**

4182. SHRI SURESH PACHOURI: Will the Minister of COMMERCE be pleased to state:

(a) whether a Seven Member Committee set up by Government have submitted a time-bound plan for boosting exports;

(b) if so, details of the recommendations of the Committee; and

(c) the action taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) A Seven Member Committee set up by the Government to put together the recommendations made by 26 Groups set up in respect of the 34 'Extreme Focus' product groups, has since submitted its report entitled 'Strategy for Export Growth in Extreme Focus Product Groups—An Agenda for Action', which contains a time-bound plan for boosting exports of these items.

(b) The recommendations made in the report relate to time-bound action required with respect to (i) Policy, (ii) Procedures (iii) Infrastructure, and (iv) Institutional mechanism, common across various groups as well as those specific to industry/product groups.

(c) The report is under consideration of the Government.

#### **Activities of Rubber and Cotton Boards**

4183. SHRI B. K. HARIPRASAD: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that unlike NDDB and other Boards engagement largely in development, activities, The Rubber, Tea and Coffee! Boards are uncertain of their future as reported in the "Mail" of the 5th July, 1992; and

(b) whether Government propose to convert all such Boards into Developmental Boards on the lines of NDDB Act, 1987 and free it from obligations of production and exports and! the controls of CAG over the consolidated Funds of India?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI

SALMAN KHURSHEED): (a) No, Sir.

(b) Does not arise.

#### **New Guidelines for Joint Ventures abroad**

4184. DR. SANJAYA SINH: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have finalised new guidelines for approval of joint ventures abroad;

(b) if so, what are the details thereof; and'

(c) if not, by when the new guidelines in this regard are likely to be finalised?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c) Revision of Guidelines for overseas joint ventures is under consideration.

#### **Import of edible oil from USA**

4185. SHRI KAMAL MORARKA: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that Government have entered into an agreement with US for import of soyabean oil from US;

(b) if so, what are the other varieties of edible oils India would be importing during the current financial year and! from which countries; and

(c) what is the total requirement of edible oils in the country and quantities of edible oils India may have to import?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.